

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-15/2013(pt.I)/11384/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati, the <sup>th</sup> 24 November, 2023.

Sub:- **Casual leave alongwith station leave permission.**

Ref:- Letter No. DJ(D)/7877 Dated 21.11.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 04.12.2023 and permission to avail Restricted Holiday on 05.12.2023, alongwith station leave permission, with the official vehicle, at own cost, from the evening of 30.11.2023, till the morning of 06.12.2023.** The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Civil Judge (Sr. Div) & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence the in-charge Chief Judicial Magistrate, Darrang, Mangaldai would remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sdf*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-15/2013(pt.I)/11385/A, dated , 24-11-23**

Copy to:

✓. The Project Manager, Gauhati High Court.

*Sdf*  
**JT. REGISTRAR (VIGILANCE)**